

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IB/185/ND/2021

IN THE MATTER OF:

Veenapani Advisory Pvt Ltd Through Liquidator ...

Applicant

Under Section 59 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Ms. Srishty Kaul, Mr. Abhishek Sharma
Mr. Shashank Shukla, Advs.
For the RoC : Ms. Jyoti Khurana, Adv.
For the Income Tax : Mr. Puneet Rai, Mr. Nikhil Jain, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Srishty Kaul, Learned Counsel for the applicant/Liquidator is present through video-conferencing. Ms. Jyoti Khurana, Learned Counsel for the RoC is present physically and seeks some time to file their report. As a last & final opportunity is being granted to RoC to file report to the compliance affidavit within a period of one week. Let this matter be posted to 03.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)